

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-1852-JK (LD) of 2026

DATED:- 10 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Public Works(R&B) Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 10 - 02 - 2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/ Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Jawad Murtaza Khan)

Assistant Legal Remembrancer

Annexure to the Government Order No:- 1852 -JK(LD) of 2026 dated 10.02.2026.

S. No.	Case No. Titled	OIC
1	O.A No.852/2024 titled Ab Ahad Dar age Vs Union Territory of Jammu and Kashmir and others.	Er. Owais Rashid Shah, Executive Engineer, Machinery Division, Srinagar
2	WP© No. 392/2023 titled M/s Tech Build & Associates through its partner Sudhir Mehta Vs UT of J&K and ors	Sh. Rajesh Kumar Agastum, Chief Engineer
3	WP(C) No. 3419/2025 titled Romesh Singh Vs Union Territory of Jammu and Kashmir and others	Er. Sardar Khan, Executive Engineer, R&B Division, Nagrota,
4	Arbitration Petition No. 77/2025 titled MBZ-VKGA (JV) V/s UT of J&K & Ors.	Er. Kuldeep Kumar, Executive Engineer, R&B Division Khour,
5	WP (C) No.882/2023 titled Mohd Shafiq Vs Union Territory of Jammu and Kashmir and others.	Er. Anil Malhotra, Executive Engineer, PMGSY Division, Mahore

Jm